

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1969
ANSWERED ON:08.03.2011
REMOVAL OF ILLEGAL POSSESSION
Rawat Shri Ashok Kumar

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether Delhi High Court has issued a notice to Delhi Development Authority for contempt of Court for not complying with its order regarding removal of illegal possession;
- (b) if so, the details thereof;
- (c) whether notices have been issued to officers of Delhi Development Authority for contempt of Court in various incidents during the last three years;
- (d) if so, the details thereof;
- (e) whether the Union Government has issued directions to Delhi Development Authority to strictly follow the court orders; and
- (f) if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

(a) to (d): The Delhi Development Authority (DDA) has reported that a number of contempt notices have been received by DDA from the Hon'ble Delhi High Court due to delay or alleged non-compliance of its orders regarding removal of illegal possession. The DDA has also reported that contempt notices have been issued to some of its officers in various incidents. The total number of contempt notices received by DDA during the last three years is about 251.

(e) & (f): The DDA is bound to comply with the orders of various courts.